

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.113/MP/2026

Subject : Petition under Section 79(1)(c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : T.P. Saurya Limited (TPSL)

Respondents : Powergrid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : **17.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, TPSL
Ms. Ranjitha Ramachandran, Advocate, PGCIL
Ms. Tanushre Rao, PGCIL
Shri Ajit Kumar Yadav, NRLDC
Shri Gajendra Sinh, NLDC & NRLDC
Ms. Himani Dutta, NLDC & NRLDC
Shri Alok Mishra, NLDC & NRLDC

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking direction to the Respondent No.1/PGCIL, to pay the applicable YTC in accordance with Regulation 13(8) of the Sharing Regulations 2020 and/or direction to the Respondent No.1/PGCIL and/or Respondent No.2/CTUIL, to compensate the Petitioner for the generation loss and consequent financial loss incurred due to non-readiness of transmission infrastructure, until operationalisation of the transmission system on 12.12.2025 for the subject Project to evacuate full power.

2. The learned counsel for Respondent No.1/PGCIL accepted the notice and sought six weeks to file a reply.

3. After hearing the learned counsel for the Petitioner and the Respondent, the Commission directed as follows:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within five weeks thereafter.

(c) The Respondent, CTUIL, to submit along with its reply the details in respect of the Petitioner's project as per the table below:

Sl. No.	Elements of the Transmission system required for the effectiveness of Connectivity/ GNA for the Petitioner	Implementing Agency	SCOD	Present status

4. The Petition will be listed for hearing on **9.7.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**